[Shri Bijoy Krishna Handique]

Ministry and I do agree that some members also left our party. And the Ministry fell. Then the recent Congress Ministry headed by Mr. Gogoi was formed. It fell recently. It was said here that the opposition alliance claiming 63 members ignored. Madam, the honourable Member, Mr. Bipinpal Das, made it very clear that they did not have that figure. What happened actually? At the time of the formation of Ministry, when Mr. Gogo; furnished a list of 63 members, they also said that they had a list of equal number. How could it be possible. Ιt simple arithmetic, nay, it is an impossible arithmetic. 63 members signed, as it was called, a memorandum....

THE VICE-CHAIRMAN DR. (SHRIMATI) NAJMA HEPTULLA]: Mr. Handique, I have to interrupt you now. We have on the agenda an item for 6 o'clock, that is, a statement to be made by the Minister of State for Home Affairs, Shri Laskar. So, will make the statement now then the discussion will continue. You can speak after the Minister makes the statement. Yes, Laskar.

STATEMENT BY MINISTER

ATTACK ON US CONSULATE G1n1ral's OFFICE IN BOMBAY ON T:1 25T: MARC: 1982.

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): Madam, I had made a suo-motu statement in this House on 26th March, 1982, regarding the attack on Consulate General's Office on March, 1982. Some further reports have been received in the matter from the Government of Maharashtra. According to information furnished by the State Government 4 persons went to the U.S. Consul General's Office at Bombay at about 4.45 P.M. on 25th

March, 1982 and asked for some import-export forms. When told that no such forms were available, one of the persons started attacking the Security Supervisor with plastic containers with lighted wicks. Another person took out similar container and rushed towards main door of Consul General's Residence. The Security Supervisor kicked out the container and closed the door of Consul General's dence? The Security Supervisor called the police on guard duty. In meantime, the miscreants escaped from Reception Room of the Consulate and asked their companions to join them. 40 other persons joined them and started breaking windowcars and panes of parked plastic containers, containing petrol, inside the cars. 4 cars were burnt and 7 were damaged. They also damaged furniture, flower pots and windowpanes of the building. The guard on duty opened fire to disperse the miscreants. As a result of firing, one person named Shailesh Rajaram Pawar, who is reported to be an active member of 'Hindu Ek'a Andolan', was killed. The miscreants threw purporting leaflet_S to have been issued by an organisation called Azad Hind No official of the Consulate was injured. The police have registered a case under IPC and Indian Explosives Substances Act in this connection. 34 persons including the leader of the miscreants have been arrested so far. The case is under investigation.

Preliminary inquiries made State authorities have revealed that the leader of the group Shri Digamber alias Bandu Shantaram Shingare formed an organisation known as Azad Hind Sena at Bombay last year. During preliminary enquiries he has admitted that he wanted publicity for his organisation. Further detailed inquiries are being made in this regard by the State authorities.

The Government of Maharashtra have assured the U.S. Consul General at Bombay of full protection. They have taken adequate measures in this regard.

The State Governments of Tamil Nadu and West Bengal and Delhi Administration have been requested to strengthen security arrangements around the American Consulates at Madras and Calcutta and the American Embassy at New Delhi.

SHRI JAGDISH PRASAD MATHUR (Uttar Padesh): Madam, the most important thing $i_{\rm S}$ that the Minister $i_{\rm S}$ here ...

THE VICE CHAIRMAN [DK. (SHRIMATI) NAJMA HEPTULLA]: Just a minute, Mr. Mathur. Mr. Jha has asked first for a chance to put ques ions. So, let him ask first and then you can put questions.

श्री शिव चन्त्र झा (बिहार): उप-सभाध्यक्ष महोदया, मैं जानना चाहता हूं कि क्या यह व त सही है कि यद्यपि अमरीकी नीति से हम लोग डिफर करते हैं, इंडियन अश्वन में उनका बेड़ा आना..

उपसभाध्यक्ष [डा (श्रीमती) नाजमा हेपतुल्ला] : ग्राप सवाल कर लें तो ज्यादा बेहतर हैं।

श्री शिद चन्द्र झाः यह सब हम लोगों के तफरकात हैं। लेकिन इस तरह की घटना से हम लोगों को अच्छा नहीं लगता है। कौंसुलेट पर कुछ लोग गये इस तरह से यह अच्छी बात नहीं है। लेकिन मैं जानना चाहता 🧃 कि जो श्रादमी मारा गया, भले ही वह मिसगाइडेड हो, या उसका गलत दृष्टिकोण हो, उसके रिलेटिब्स के लिए ग्रापने कोई व्यवस्था की है या नहीं। गोली चलती है, ट्रेन का एक्सीडेंट होता है, तो व्यवस्था होती है, इसमें वह हुई या नहीं । पहला क्लेरीफिकेणन । दूसरा यह है कि जितने दुतावास हैं. उनके लिए कोई स्राम सुरक्षा के दल तो हैं ही, इन दूतावासों की सुरक्षा के लिए कोई विशेष दल हैं श्रापके पास, या बनाने की सोच रहे हैं जैसे इंडॉस्ट्रयल सीपयो-रिटी फोर्स है, बाईर सीक्योरिटी फोर्स है या रेलवे सीक्योरिटी फोर्स है । यह सहं है कि राजन अतक सरगर्शी बढ़ती है तो मानस उत्तेजित हो जाता है, लेकिन गलती से कोई कुछ कर न दे, इसलिए उसके लिए व्यवस्था जहरी है । तीसरा श्रौर श्राखिरी, श्रमेरिकी सरकार ने इस के विरुद्ध कुछ लिख कर दिया तो उस का श्रापने फारमली कब जवाब दिया?

SHRI V. GOPALSAMY (Tamil Nadu): Madam Vice-Chairman, the matter is very serious. That is why we want to put some questions. I condemn the incident. It has particularly brought discredit coun ry. Whatever happens in any Consulate General or any Embassy, will be viewed seriously in all the countries. So, I would like to know from the hon. Minister whether he will consider the suggestion that our Intelligence Agencies should be asked to operate a separate cell to cover the security system for the Consulate General's offices and Embassies Security arrangements in Bombay were not at all adequate, were absolutely inadequate. That is why they were not in a position to counter-attack. You have already taken action. You have asked State Government to provide security arrangements. As far as the intelligence agency is concerned, will the Minister consider my suggestion?

श्री सदाशिव बाग ईतकर (महाराष्ट्र):
माननीया वाइस-चेयरमैन, मैं मंती जी से
यह जानना चाहूंगा कि इस इंसीडेंट में
जिन लोगों के नाम श्राये हैं क्या उन
के बारे में महाराष्ट्र की सी॰ ग्राई॰ डी॰
के पास पहले से कोई सूचना थी। इस
में एक नाम श्राया है, श्री सिंगारे। श्री
सिंगारे पहले शिवसेना के एक्टिविस्ट
थे। फिर इन्होंने एक पेरेलल शिव
सेना खड़ी की थी। पेरेलल शिव सेना
का उस समय कांग्रेस (ग्राई) के लोकल
लोगों के साथ बहुत दोस्ताना था, एट

थ्यं: सदाजिव वागाईतकर]

समलेवल । इन्होने ग्राजाद हिन्द सेना को भी बदनाम करने का बीडा उठाया. नाम भी कुछ वैसा ही रखा है। मैं मंत्री जी से यह जानना चाहता हूं कि क्या महाराष्ट्र की सरकार ने श्रापको इस के बारे में सुचना सी ग्राई० डी० या इंटेलिजेंस विभाग के माध्यम से पहले से दी थी: इन लोगों के संगठन को देखते हुए, जिस तरह का है। दूसरी बात हिन्दू एकता वाले भी साथ हो गये हैं, श्रीर कई। है। इसके बारे में महाराष्ट्र गवर्नमेंट के पास इंटेलिजेंस डिपार्टमेंट से पहलें से सूचना थी या नहीं ? इन लोगों ने कहा है कि पब्लिसिटी मिलने के लिए यह इन लोगों ने किया है । ग्रगर इन का यह बयान सच है तो यह ग्रौर भी जरूरी हो जाता है कि महाराष्ट्र का पुलिस पूलिस विभाग ग्रौर इंटेलिजेंस सतर्क रहता ग्रौर इनके बारे में जानकारी करके---प्रीवेंटिव कदम उठाता महाराष्ट्र सरकार यह क्यों नहीं कर सकी, इसका जवाब भ्रापको देना चाहिये; क्योंकि कांउसेलेट पर जो हमला हुग्रा है उसके लिए जो भी कारण हो, लेकिन वह उसके लिए बहुत ही जीप कारण बता रहे हैं। पुलिस का कहना है कि यह काम पब्लिसिटी की द्ष्टि से हुआ है। श्रगर इसके लिए महाराष्ट्र सरकार ने कोई पूर्व सूचना नहीं दी है, तो यह महाराष्ट्र सरकार की फ्लेयोर है भ्रौर यह बात वहां की पुलिस की इनएफी-शियेंसी का सब्त है। तो इसके बारे में क्या पूरे तथ्य हैं. इसकी जानकारी मंत्री जी दे दें।

उपसभाध्यक्ष [डा० (श्रीमती) नाजना हेपतुन्ता] : माथुर साहब, ग्राप जरा त्रीफ में ही पूछें।

श्री जगदीश प्रसाद माथुर: मैंने उस दिन भी प्रश्न किया था श्रीर श्रभी भी सरकार कुछ छिना रही है। वहां उन्होंने पर्चे फेंके थे। उन पर्चों में क्या लिखा था? उनमें जो कुछ लिखा था उस से बहुत कुछ उनके उद्देश्य की जानकारी मिल सकती है। यह कहना कि पब्लिसिटी के लिए यह िया गया, हो सकता है, लेकिन यह थोड़ा सत्य है, पूर्ण सत्य नहीं है। मैं समझता हूं कि सरकार उन पर्चों में जो बातें लिखा थीं, उनको बताए। उनको वह क्यों छिपा रही है।

दूसरे, ग्रापने कहा है कि एक्स-प्लोसिव एक्ट के श्रंतर्गत कार्यवाही की है। क्या यह पर्याप्त है? ग्रागर इतना ग्रौर किसी जगह किया गया होता, चौपाटी पर किया गया होता, तो भी उनके खिलाफ यही कार्यवाही होती। यह तो बहुत गंभीर बात है। उन्होंने केवल पत्थर नहीं मारे, बिल्क, वहां जा कर विदेशी दूतावास पर एक्सप्लोसिव फेंके। दूसरी धारायें ग्राप ने उनके खिलाफ क्यों नहीं लगायी? मैं यह जानना चाहता हूं।

डा लोकेश चन्द्र (नाम-निर्देशित) : यह बहुत ववेश्चन पूछते हैं।

जपसभाध्यक्ष [डा॰ (श्रीमती) नःजनः हेपतुल्ला] क्वेश्चन एक ही है,तरीका दूसरा है।

SHRI NIHAR RANJAN LASKAR: Madam, very rightly, Mr. Bagaitkar was telling us that these people have declared that their idea was to have greater publicity. So, we should not do anything to give greater publicity to these sort of people. We have information about this man, Shingre. He is a known bad character known for criminal activities, extortion and criminal violence. He is involved in 15 criminal cases. He has been convicted in 5 cases. Some of these cases are still under trial. He was externed for some time from Bom-

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roup of people bay. This is the who want some sort of publicity. We should not show any sympathy to organisation. Shri Jha this saying...

SHRI SADASHIV BAGAITKAR: It is no use corroborating whatever information I have. My question is as to whether the Maharashtra Government had any previous information regarding his activities. Mr Shingre is not an unknown person in Bombay. He is a known person was the report of the Maharashtra Government and why no preventive action was taken against him? I also mentioned that he had certain high level links with Congress (I) activities.

SHRI NIHAR RANJAN LASKAR: I have detailed information about the nature of this man and I have given it to the House. About his political affiliations, I have some information. Shri Shingre is a bad character and an opportunist. He took part in political agitation to achieve ends. From 1977 o 1979, he was a staunch supporter of Janata Party. During the last Lok Sabha election in January, 1980, he formed an anti-Indira front and pledged support to Charan Singh against Chaudhury Congress (I). This is the nature of this man. Therefore, he should not (Interrupbe given any publicity. tions) Please don't distrub me. I have given the answer.

BAGAITKAR: SHRI SADASH V He has made no nention as to why the Maharashtra Government failed What was the to apprehend him: C I. D. or the C. B. I. doing?

SHRI NIHAR FANJAN LASKAR: Mr. Jha has put a question whether any financial assistance is given to this sort of people who died in police firing. As a matter of rule, no where the relief is given to cases persons are killed in mob violence. And another This is the position. Hon'ble Member was asking about the

There is nothing like special courts. that. It is the responsibility of the State Government and they are looking into it. Such incidents never happened earlier. Sometimes if such incidents happen, the police will take care of the situation.

SHRI JAGDISH PRASAD MA-THUR: What is contained in that pamphlet? Am I to understand...

SHRI NIHAR RANJAN LASKAR: Why do you again go into it. I am appealing to you. Don't give more publicity to this sort of people. We have got the material with us

SHRI JAGDISH PRASAD MA-THUR: Am I to understand that this pamphlet contained something serious and you are not disclosing it?

SHRI NIHAR RANJAN LASKAR: I have given the clarification.

(श्रीमती) उपसभाध्यक्ष डा० नाजमा हेपतल्ला]: माथुर साहब, उन्होंने क्लैरिफिकेशन दे दिया है। इतना बड़ा कागज है। जो सवाल ग्रापने किये हैं, उनका जवाब उन्होंने दे दिया है।

Now, we go back to the Motion and the Statutory Resolution-Shri Handique.

- REVOCA-(I) MOTION SEEKING PROCLAMATION TION OF THE ISSUED BY THE PRESIDENT ON THE 19TH MARCH, 1982 IN RE-LATION TO THE STATE OFAS-SAM-CONTD.
- (II) STATUTORY RESOLUTION SE-EKING APPROVAL OF THE PRO-CLAMATION ISSUED BY PRESIDENT ON HE 19TH MARCH, RELATION TO IN 1F82 STATE OF ASSAM— CONTD.

SHRI BIJOY KRISHNA HANDI-QUE: Madam, I am afraid, I have lost the track.